

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

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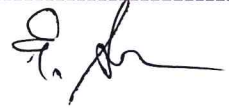
ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 28/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/167/ (IB)/2017  
NAME OF THE PETITIONER(S) : S. VISHAL  
NAME OF THE RESPONDENT(S) : CARBOLINE INDIA PVT LTD  
UNDER SECTION : 433 ( e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

S. Vijayaraghavan



**ORDER**

Counsel for both the parties present. Counsel for the Respondent has taken an objection that the Petitioner has not made the compliance with the provisions of Section 9 (3) (b) and (c) of I&B Code, 2016 on or before 15.7.2017. As seen from the Order dated 5.6.2017, a direction was given to the Petitioner to make compliance with the said provisions of the Code. But, he has not been able to make compliance on or before 15.7.2017. As per the notification dated 29.6.2017, the objection taken by the Counsel for the Respondent is sustained. Therefore, due to non-compliance of the said provisions of the Code, the Petition abates and is dismissed. However, liberty is given to the Petitioner to file a fresh Petition, if he so desires.

S. Vijayaraghavan  
(S. Vijayaraghavan)  
Member (Technical)  
PAM

  
(Ch. Md. Sharief Tariq)  
Member (Judicial)